

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 3799 OF 2021

Between:

Ajmeera Jaya Harshitha, D/o.Jithender, Aged 18 years, Occ: Student, R/o.2-3-6/2,
Subash Street, Dornakal Mandal, Mahubababad, Telangana

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counselling and admission into BDS course under Management Quota Category B and C for the academic year 2020-21 in the colleges affiliated to 2nd respondent university as illegal, arbitrary, unconstitutional and consequently direct the 2nd respondent to consider the petitioner application for registration and admission to BDS Course under

Management Quota B and C category in stray vacancy seats in the colleges affiliated to 2nd respondent university for the academic year 2020-21.

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner application for registration and admission for BDS Course under Management Quota B & C category in stray vacancy seats in the colleges affiliated to 2nd respondent university for the academic year 2020-21, pending disposal of writ petition.

Counsel for the Petitioner: SRI V. RAMESH REDDY (NOT PRESENT)

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD,
GP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.3799 of 2021

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. P. Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner is aggrieved by the action of the University in not considering the case of the petitioner for counselling and admission to BDS course under Management Quota Category 'B' & 'C' for the academic year 2020-21.

3. A Bench of this Court by an interim order dated 17.02.2021 had permitted the petitioner to participate in the counselling.

4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- MOHD. ISMAIL
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

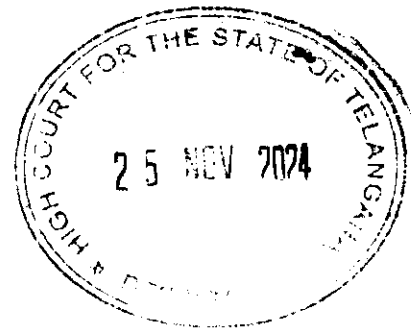
1. The Principal Secretary, Medical and Health Family Welfare Department, State of Telangana, Secretariat Buildings, Hyderabad-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI V. RAMESH REDDY, Advocate [OPUC]
4. Two CCs to SRI P. SHRAVAN KUMAR GOUD, GP for Medical Health and Family Welfare. High Court for the State of Telangana at Hyderabad. [OUT]
5. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
6. Two CD Copies

MP
LS



HIGH COURT

DATED:18/10/2024



ORDER

WP.No.3799 of 2021

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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08/11/24

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